

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 601  
IB-1020/ND/2020**

**IN THE MATTER OF:**

**ICICI Prudential Venture Capital Fund  
Real Estate Scheme**

**...PETITIONER**

**Vs.**

**M/s. Esthetic Buildtech Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 05.12.2022  
(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALRAM DAS, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor :Mr. Varad Choudhary, Mr. Shivam  
Pandey, Advocates.**

**For the Respondent/Corporate Debtor :Mr. Pulkit Deora and Ms. Vaishnavi  
Varshney, Advocates.**

**ORDER**

This matter was heard in part by earlier Bench comprising by SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL) and SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL). On 17.11.2022, the Ld. Counsels for both the parties prayed for grant of two weeks' time to enable the parties to resolve the matter amicably. Today also Ld. Counsel appearing for the parties requested for adjourning the matter till 31.12.2022 on the ground that settlement talks are going on between the parties. Considering the facts of the case we deem it appropriate that the matter be listed before the same Bench

(Annu)



since it was heard in part by earlier Bench. Registry is directed to take necessary steps for listing the matter before the earlier Bench.

— Sd —

**(Rahul Bhatnagar)**  
**Member (T)**

— Sd —

**(Bachu Venkat Balram Das)**  
**Member (J)**